PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL - Nomination of two Junior Civil Judges to participate in the Academic Programme No. P-1199 on "Orientation Programme for Junior Division Judges" scheduled to be held from 10.01.2020 to 16.01.2020 at National Judicial Academy, Bhopal - Relief Arrangements - ORDERS - ISSUED.

REF: 1. Letter No.NJA/Dir/Ac.Prog/2019-20/3213, dated 07.09.2019 from the Director, National Judicial Academy, Bhopal.

2. High Court's letter Roc.No.1/EC/2019, dated 04.01.2020.

ORDER ROC.No. | /2020-B.SPL., DATED: 08.01.2020

The High Court made the following Orders:

The following relief arrangements are ordered in respect of two Junior Civil Judges, who are nominated to participate in the Academic Programme No. P-1199 on "Orientation Programme for Junior Division Judges" scheduled to be held from 10.01.2020 to 16.01.2020 at National Judicial Academy, Bhopal, in pursuance of the High Court's letter 2nd referred to above.

SL. No.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE ARRANGEMENTS MADE DURING THE ABSENCE OF OFFICER NOMINATED FOR ORIENTATION PROGRAMME
(1)	(2)	(3)
1.	Ms. P.Vijaya, Prl. Junior Civil Judge-cum-IV Addl. Metropolitan Magistrate, Bheemunipatnam, Visakhapatnam District.	I Addl. Junior Civil Judge, Bheemunipatnam, Visakhapatnam District.
2.	Sri G.Ganga Raju, Junior Civil Judge, Kanigiri, Prakasham District.	Junior Civil Judge, Podili, Prakasam District.

The officers mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the said training programme from 10.01.2020 to 16.01.2020 at National Judicial Academy, Bhopal.

On return from the training programme, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: The officers who are nominated for the above said training programme are hereby permitted to relieve and join duty by availing actual journey time for the said purpose.

REGISTRAR (IT-CUM-CPC)
FAC.REGISTRAR (VIGILANCE)

To

- 1. The officers.
- 2. The Incharge officers.
- 3. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati at Nelapadu (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
- 4. The Prl. District and Sessions Judge, Prakasam at Ongole.
- 5. The Prl. District and Sessions Judge, Visakhapatnam.
- 6. The District Treasury Officers: Prakasam at Ongole and Visakhapatnam.
- 7. The Section Officers: Special Officers Section, Computer Section, Vigilance Cell, B. Section, Work Review Cell, O.P.Cell, E-Section, D1 Budget Section, Accounts Section, High Court of Andhra Pradesh, Amaravati at Nelapadu.
- +Spare.